

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON INDUSTRY**

SHRI GOLLA BABURAO (Andhra Pradesh): Sir, I rise to present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Industry:

- (i) 325th Report on Action taken by the Government on the recommendations/observations contained in the 324th Report of the Committee on 'Promotion of Electric Vehicles in the Country' pertaining to the Ministry of Heavy Industries;
- (ii) 326th Report on Demands for Grants (2025-26) pertaining to the Ministry of Heavy Industries; and
- (iii) 327th Report on Demands for Grants (2025-26) pertaining to the Ministry of Micro, Small and Medium Enterprises (MSME).

**REPORT OF COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

श्री मिथलेश कुमार (उत्तर प्रदेश) : महोदय, मैं "अनुसूचित जातियों/अनुसूचित जनजातियों के सामाजिक-आर्थिक विकास सहित राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार में आरक्षण नीति का कार्यान्वयन" के संबंध में अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति (2024-2025) के सत्ताईसवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समिति की समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी तीसरे प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ।

MR. DEPUTY CHAIRMAN: Statement by Minister, Shri Shripad Yesso Naik. Please. ...*(Interruptions)*... It will not go on record. Please... ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*... Now, Statement by Minister.

STATEMENT BY MINISTER

**Status of implementation of the recommendations contained in the Nineteenth Report
of the Department-related Parliamentary Standing Committee on Energy**

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD

YESSO NAIK): Sir, I lay a statement regarding Status of implementation of the recommendations contained in the Nineteenth Report of the Department-related Parliamentary Standing Committee on Energy on ‘Delay in execution/completion of Power Projects by Power Sector Companies’.

श्री रणदीप सिंह सुरजेवाला (राजस्थान): *

MR. DEPUTY CHAIRMAN: Nothing is going on record. ...(*Interruptions*)... Please. . . .(*Interruptions*)... Nothing is going on record. ...(*Interruptions*)... आप बिना चेयर की अनुमति के बोल रहे हैं। Please. ...(*Interruptions*)... Dr. L. Murugan to move a motion for appointment of one member to the Joint Committee on the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024. ...(*Interruptions*)...

**MOTION FOR APPOINTMENT TO SERVE ON THE JOINT COMMITTEE ON THE
CONSTITUTION (ONE HUNDRED AND TWENTY-NINTH AMENDMENT)
BILL, 2024 AND THE UNION TERRITORIES LAWS (AMENDMENT)
BILL, 2024**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I move the following Motion:—
“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint one Member to the Joint Committee on the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024 in the vacancy caused by the resignation of Shri V. Vijayasai Reddy from the membership of the Rajya Sabha and communicate to the Lok Sabha the name of the Member so appointed by the Rajya Sabha to the Joint Committee and resolves that Shri Yerram Venkata Subba Reddy, be appointed to the said Joint Committee to fill the vacancy.”

The question was put and the motion was adopted.

* Not Recorded.